

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

26

O.A. No. 578 /87
T.A. No.

DATE OF DECISION 15/12/93

Shri N. Somarajan & ORS. Petitioner

Mr. Shailesh Brambhatt Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel : Vice Chairman

The Hon'ble Mr. K. Ramamoorthy : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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1. Shri N.Somarajan, Hindu, aged about 35 years, Residing at I.O.C. Colony, H/5, VADUNAR (DISTRICT- JAMNAGAR)
2. Shri Bharatsingh T.Jadeja, Hindu, aged about 27 years, Residing at I.O.C. Colony, H/7, VADINAR (DISTRICT- JAMNAGAR)
3. Shri Balvantsingh P.Baria, Hindu, aged about 32 years, Residing at I.O.C. Colony, H/4, VADINAR (DISTRICT- JAMNAGAR)
4. Shri N.S.Pathak, Hindu, aged about 34 years, Residing at I.O.C. Colony, H/7, VADINAR (DISTRICT- JAMNAGAR)
5. Shri Ukanagji Vaghela, Hindu, aged about 35 years, Residing at I.O.S. Colony, A/7, VADINAR (DISTRICT- JAMNAGAR)
6. Shri K.Natarajan, Hindu, aged 33 years, Residing at I.O.S. Colony, H/2, VADINAR (DISTRICT - JAMNAGAR)
7. Shri Shantilal Jethalal Nakum, Hindu, aged about 28 years, Residing at I.O.S. Colony, H/3, VADINAR (DISTRICT- JAMNAGAR)

: APPLICANTS

Advocate : Mr.Shailesh Brahmabhatt

VERSUS

1. Union of India, through The Director General, Coast Guard Head Quarter, NEW DELHI
2. The Commanding Officer, Coast Guard Station, VADINAR (DISTRICT- JAMNAGAR)

: RESPONDENTS

Advocate : Mr.Akil Kureshi

ORAL ORDER

IN

O.A.578/87

Dated : 15.12.93

Per : Hon'ble Shri N.B.Patel, Vice Chairman

Mr.Kureshi produces copy of a letter dated 30.11.93, addressed by Deputy Commandant, CGS Vadinar, to him (Mr.Kureshi), stating that ^{the Govt} ~~they~~ accorded approval

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for regularisation of the appointment of all the applicants except the applicant No.3 Mr.B.P.Baria who had been dismissed with effect from July 6, 1989 on disciplinary grounds. Copy of the letter may be taken on record. In view of this, Mr.Brambhatt seeks permission to withdraw the O.A. with liberty to move a fresh application or applications if any of the applicants is / are aggrieved by the date from which they are regularised. Permission granted with liberty as prayed for. O.A. stands disposed of as withdrawn. No order as to costs.



(K.Ramamoorthy)
Member (A)



(N.B.Patel)
Vice Chairman

a.a.b.